

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:430
ANSWERED ON:26.02.2013
REGISTRATION OF CRIME CASES
Joshi Shri Mahesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various crimes are on the rise in the National Capital Territory (NCT) of Delhi and the National Capital Region (NCR), Delhi;
- (b) if so, the total number of such cases registered, crime-wise including crime against senior citizens, murder, eve-teasing, robbery, bank robbery, theft of mobiles/laptops, dacoity, abduction etc., separately during each of the last three years and the current year, State/UT-wise including the NCT of Delhi;
- (c) the total number of accused arrested, convicted, case solved/ unsolved, conviction rate achieved and the steps taken to solve all the cases along with the action taken against the guilty persons during the said period; and
- (d) the other measures taken by the Government to check such cases and to ensure registration of all the cases by every police station?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): As per information available, a total of 50251, 51292 and 53353 IPC crimes were reported in NCT Delhi during 2009, 2010 and 2011 respectively, thereby showing a rising trend. Similarly, a total of 113970, 118274 and 121534 IPC crime cases were registered in NCR during 2009, 2010 and 2011 respectively. Crime wise cases registered, cases chargesheeted, cases in which trails completed, cases convicted, cases conviction rate, persons arrested, persons chargesheeted and persons convicted in NCT Delhi during 2009-2011 are enclosed at Annexure-I. Cases registered under IPC crimes in NCR during 2009 – 2011 are enclosed at Annexure-II. State/UT wise cases registered under IPC crimes during 2009-2011 are enclosed at Annexure-III. State/UT wise, gender wise victims aged above 50 years under Murder, Culpable Homicide not amounting to murder and Kidnapping & Abduction during 2009 to 2011 are enclosed at Annexure-IV.

(d): Major steps taken by Delhi police for proper and prompt registration of cases are as under: -

1. The staff is briefed/instructed regularly by senior officers.
2. Surprise checks by the senior officers are conducted on the staff.
3. Vigilance Branch, PHQ conducts surprise checking by sending decoy complainants.
4. The public has the facility to ring up number 23213355 of the Flying Squad of the Vigilance Branch for any emergent help in case of any harassment by police officials. In order to encourage the general public to be more vigilant about criminal and corrupt activities of policemen. There is facility of P. O. Box No. 171 introduced since July 1999 through which public can send the complaints against such policemen, so that the complaints are attended properly and deterrent action is taken against concerned police officials.
5. Delhi Police has been advertising telephone numbers of Distt DCsP alongwith their Fax Numbers. Public have also the facility to send their complaints through E-mail against the corrupt police personnel.
6. A time table is displayed at every police station when SHOs and other senior officers are available to public to attend their grievances, problems/complaints.
7. The complaints Monitoring and Tracking System (CMTS), a computerized system has been devised to effectively monitor and redressal of Complaints received from public by Delhi Police.